

DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

ECONO TRADE (INDIA) LIMITED

Registered Office: 9/12 Lal Bazaar Street, 3rd Floor, Block-B, Room No. 3103, Kolkata – 700001, West Bengal, India.
Tel. No.: +91 33 2258 3208 | **Website:** www.econo.in | **Email Id:** etil2011@gmail.com | **CIN:** L51109WB1982PLC035466

In compliance with Regulations 3(1) and 4 read with Regulations 13(4), 14(3) and 15(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011
Open Offer for acquisition up to 48,54,090 Equity Shares from the shareholders of Econo Trade (India) Limited by

Mr. KASAMBHAI UMARBHAI SHEKH (“Acquirer 1”), Ms. SHEKH HASINA KASAMBHAI (“Acquirer 2”) and ROBERT RESOURCES LIMITED (“Acquirer 3”)

OPEN OFFER FOR ACQUISITION OF UP TO 48,54,090 FULLY PAID-UP EQUITY SHARES (“OPEN OFFER SHARES”) OF FACE VALUE OF ₹ 10 (RUPEES TEN) EACH REPRESENTING 26.00% OF THE EQUITY SHARE CAPITAL / VOTING CAPITAL OF ECONO TRADE (INDIA) LIMITED HEREINAFTER REFERRED TO AS “TARGET COMPANY” OR “ETIL”, BY KASAMBHAI UMARBHAI SHEKH (ACQUIRER NO 1), SHEKH HASINA KASAMBHAI (ACQUIRER NO 2) AND ROBERT RESOURCES LIMITED(ACQUIRER NO 3) (HEREINAFTER COLLECTIVELY REFERRED TO AS “THE ACQUIRERS”) PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND 4 OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (“SEBI (SAST) REGULATIONS”) .

This Detailed Public Statement (“DPS”) is being issued by Gretex Corporate Services Private Limited, the manager to the Offer (“Manager” or “Gretex”), on behalf of the Acquirers, in compliance with regulations 13(4), 14, 15(2) and other applicable Regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011) and subsequent amendments thereto “SEBI (SAST) Regulations” and pursuant to the Public Announcement (“PA”) filed on December 15, 2017 in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations with the Securities and Exchange Board of India (“SEBI”), and on December 14, 2017 with BSE Limited (BSE) and The Calcutta Stock Exchange Limited (CSE) and the Target Company.

A. DETAILS OF ACQUIRERS, SELLERS, TARGET COMPANY AND OFFER

1. INFORMATION ABOUT THE ACQUIRERS:

A.1 Mr. Kasambhai Umarbhai Shekh (“Acquirer 1”) :

i Mr. Shekh, S/o, Mr. Umarbhai Habibbhai Shekh, aged about 59 years, presently residing at Flat No 102, Royal Rehmani Complex, Sir Pattrni Road, Bhavnagar -364002, Gujarat, India Tel. No. 9537759295; Email: smartthon@gmail.com.

ii Mr. Shekh is S.S.C by qualification.

iii Mr. Shekh earlier was engaged in the business of textile market and currently he is engaged in the business of capital market.

iv Mr. Shekh is holding a Permanent Account Number (PAN) AGRPS7734C.

v The Network of Mr. Shekh as on September 30, 2017 is ₹ 23,299,448 and the same is certified by Mr. Savan Shah, (Membership No. 144870), Proprietor of Savan Shah & Co., Chartered Accountant (FRN: 143250W) vide his certificate dated December 06, 2017 having his office at 312, Ratnadeep Complex, Above ICICI Bank, Waghawadi Road, Bhavnagar-364002, Tel. No. 7878708080; Email: casavansbah@gmail.com.

vi Mr. Shekh has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.

vii Mr. Shekh presently holding Directorship in Robert Resources Limited as on the date.

viii Mr. Shekh is not forming part of the present Promoter group of the Target Company. As on date of this DPS, there is / are no nominee(s) of the Acquirer on the Board of Directors of the Target Company.

ix He does not belong to any Group.

x Except the transaction contemplated in the Share Purchase Agreement (“SPA”),he does not have any other relationship / interest in the Target Company.

xi The entities promoted / controlled / managed by Acquirer 1 as is under:

Sr. No.	Name of the Entities	Designation	Number and % of total Equity Shares held / Share of Partnership etc.
1.	Robert Resources Limited	Director	265200 (2.59%)

xii There are no persons acting in concert in relation to the Offer within the meaning of 2(1)(a)(i) of SEBI (SAST) Regulations.

xiii Acquirer is not in the list of willful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India.

A.2 Ms. Shekh Hasina Kasambhai (“Acquirer 2”) :

i Ms. Shekh Hasina Kasambhai, W/o, Mr. Kasambhai Shekh aged about 56 years, presently residing at Plot No 587 / B1, Sir Pattrni Road, Krishnangar, Bhavnagar (Pin-364001), Gujrat, India. Tel. No. 9537759295; Email: hasina3194524@gmail.com.

ii Mrs. Shekh Kasambhai is Higher Secondary passed.

iii Mrs. Shekh Kasambhai is engaged in the business of textile industries along with Acquirer 2. She has few years of experience in capital market.

iv Mrs. Shekh Kasambhai is holding a Permanent Account Number (PAN) BFHP54813N.

v The Network of Mr. Kasambhai Shekh as on September 30, 2017 is ₹ 24,847,606 and the same is certified by Mr. Savan Shah, (Membership No. 144870), Proprietor of Savan Shah & Co., Chartered Accountant (FRN: 143250W) vide his certificate dated December 06, 2017 having his office at 312, Ratnadeep Complex, Above ICICI Bank, Waghawadi Road, Bhavnagar- 364002, Tel. No. 7878708080; Email: hasina3194524@gmail.com.

vi Mrs. Shekh Kasambhai has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.

vii Mrs. Shekh Kasambhai does presently holding Directorship in Robert Resources Limited on the date.

viii Mrs. Shekh Kasambhai is not forming part of the present Promoter group of the Target Company. As on date of this DPS, there is / are no nominee(s) of the Acquirer on the Board of Directors of the Target Company.

ix She does not belong to any Group.

x Apart from SPA transaction, Mrs. Shekh Kasambhai is not holding any equity shares of the Target Company prior to the date of the Public Announcement.

xi The entities promoted / controlled / managed by Acquirer 2 as is under:

Sr. No.	Name of the Entities	Designation	Number and % of total Equity Shares held / Share of Partnership etc.
1.	Robert Resources Limited	Director	265200 (2.59%)

xii Acquirer is not in the list of willful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India.

xiii There are no persons acting in concert in relation to the Offer within the meaning of 2(1)(a)(i) of SEBI (SAST) Regulations.

xiii Acquirer 1 and Acquirer 2 are husband and wife.

A.3 Robert Resources Limited (“Acquirer 3”):

i Acquirer 3 is a public limited company incorporated under the provisions of the Companies Act, 1956 (No. 1 of 1956) on November 04, 1982 in West Bengal and received the ‘Certificate of Incorporation’ bearing registration number 096012 from the Registrar of Companies (“ROC”) West Bengal. The CIN of Acquirer 3 is L99999GJ1982PLC096012. The name of Acquirer 3 has not been changed since its incorporation.

ii The Registered Office of Acquirer 3 is situated at 3rd Floor, Plot No 1067, Opp. Bindu Nivas, Kaliyabadi Road, Bhavnagar, Gujarat 364001, India. Tel-Fax No. + 0278 6959555; Email: robertresourceslimited@gmail.com, www.robertresources.com.

iii The present authorised and paid-up share capital of Acquirer 3 is ₹ 10,25,00,000 and ₹ 10,24,50,000 respectively. The face value of equity shares of Acquirer 3 is ₹ 10 (Rupees Ten only) each.

iv The equity shares of Acquirer 3 are listed on The Calcutta Stock Exchange Limited only.

v The main object of the Acquirer 3 as per Memorandum of Association is to carry on business of commodity trading by way of (including commodity derivatives) broking, trading and hedging and to act as brokers and traders in all commodities and commodity derivatives, and to act as market makers, finance brokers, underwriters, sub-underwriters, providers of service for commodity related activities buy, sell, take hold deal in, convert, modify, add value, transfer or otherwise dispose of commodities and commodity derivatives, and to carry on the business of commodity warehousing, processing and consumption.

vi Acquirer 3 does not belong to any group. Acquirer 3 is promoted by Mrs. Hasina Kasambhai Shekh, Mr. Hanif Kasambhai Shekh, Mr. Kaushar Aslamibhai Katariya and Mr. Kasambhai Umarbhai Shekh. The shareholding pattern of Acquirers 3 as on date of the PA is tabled below:

Sr. No.	Name	Residential Address	No of Equity Share Held	% of Total Share Capital
1.	Kaushar Aslamibhai Katariya	310-K, Gebansha Society Area, Jasdand-24, Jasdand-360005, Rajkot, Gujarat, India.	265200	2.59
2.	Hasina Kasambhai Shekh	587 / B, Rahemani Royat Flat 102 Bhlwada Circle Bhavnagar 364001, Gujarat, India.	265200	2.59
3.	Kasambhai Umarbhai Shekh	587 / B, Rahemani Royat Flat 102 Bhlwada Circle Bhavnagar 364001, Gujarat, India.	265200	2.59
4.	Hanif Kasambhai Shekh	587 / B, Rahemani Royat Flat 102 Bhlwada Circle Bhavnagar 364001, Gujarat, India.	265100	2.59

vii The details of the board of directors of Acquirer 3 as on date of the PA are tabled below:

Sr. No.	Name	Designation	Date of Appointment	DIN
1.	Hanif Kasambhai Shekh	Managing Director	22/04/2016	07497812
2.	Kasambhai Umarbhai Shekh	Executive director	22/04/2016	07498438
3.	Gausi Muhammedali Nadimahmed	Independent, Non- Executive director	31/03/2017	07683915
4.	Sayed Mohammadun Jahidhusen	Independent, Non- Executive director	31/03/2017	07683942
5.	MudsherKhan Jahidkhan Pathan	Independent, Non- Executive director	31/03/2017	07717317
6.	Kasambhai Hanif Shekh	Non- Executive director	31/03/2017	07733184

viii There has been no merger, demerger or spin-off during the last three years involving Acquirer 3. Acquirer 3 does not have any holding company.

ix Acquirer 1 & 2 are Promoters and Directors of Acquirer 3.

x As of the date of the PA, neither Acquirer 3 nor its directors and / nor key managerial personnel have any interest in the Target Company.

xi Brief audited Financial Information of the Target Company for the year ended March 31, 2015; March 31, 2016; March 31, 2017 and Unaudited Certified Financials for the six (6) months period ended September 30, 2017 are as follows are as follows:

Particulars	Year ended 31.03.2015 (Audited)	Year ended 31.03.2016 (Audited)	Year ended 31.03.2017 (Audited)	Year ended 30.09.2017 (Audited)
Total Revenue (in ₹)	1,85,898.63	59,226.00	11,88,345.00	81,42,533.00
Net Income i.e. Profit / (Loss) After Tax (in ₹)	4848.63	30,849.00	12,83,721.00	79,01,250.00
EPS (in ₹)	0.02	0.13	(0.13)	0.77
Net worth / Shareholder Funds	76,89,671.63	77,20,521.00	10,64,36,800.00	11,43,38,052.00

B. INFORMATION ABOUT THE SELLING SHAREHOLDERS

i The details of the selling shareholders (the “Selling Shareholders”), who have entered into the Share Purchase Agreement with the Acquirers and the Target Company (as detailed below in Part II of this DPS), are as stated hereunder:

Sr. No.	Name & Address of Sellers	Nature	No. of Shares	Part of the Promoter / Promoter Group (Yes / No)	% to paid Equity Shares
1.	Real Touch Finance Ltd (Formerly Associated Cereals Limited) Commerce House, A. T. Road, Guwahati, Kamrup As 781001 India.	Body Corporate	600	Yes	-
2.	Onestop Mercantile Pvt Ltd 46, Strand Road, 3rd Floor Kolkata, Kolkata West Bengal 700007 India.	Body Corporate	11,21,475	Yes	6.01%
3.	Proteck Export & Commercial Pvt LTD 46, Strand Road, 3rd Floor Kolkata, Kolkata West Bengal 700007 India.	Body Corporate	16,50,000	Yes	8.84%
	TOTAL		27,72,075		14.85%

i The sellers as mentioned above has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

B. INFORMATION ABOUT THE TARGET COMPANY – ECONO TRADE (INDIA) LIMITED (ETIL):

i Econo Trade (India) Limited (ETIL) was incorporated as a Public Limited Company under the provisions of the Companies Act, 1956 on November 20, 1982 in the State of Kolkata. The Company obtained certificate of Commencement of Business pursuant to Section 149(3) of the Companies Act, 1956 from the Registrar of Companies, West Bengal vide certificate dated 4th December, 1982. The CIN of ETIL is L51109WB1982PLC035466. The Company registered itself as NBFC with RBI vide certificate no. 05.02244 dated 16th May, 1998. The registered office of the Target Company is presently situated at 9/12 Lal Bazaar Street,3rd Floor, Block-B, Room No. 3103, Kolkata – 700001, West Bengal, India. Phone No. : +91 33 2258 3208. Email Id: etil2011@gmail.com.

ii The Authorised Share Capital of ETIL is ₹18,67,00,000 comprising of 1,86,70,000 equity shares of ₹ 10 each. The Issued, Subscribed & Paid-up Capital of the ETIL is ₹ 18,66,95,750 comprising of 1,86,69,575 equity shares of ₹ 10 each. As on date the Target Company does not have any partly paid equity shares. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage. No shares are subject to any lock in obligations.

iii The entire equity shares capital of ETIL are listed at Platform of BSE Ltd & The Calcutta Stock Exchange Limited. The equity shares of the Target Company are placed under Group “T” having a scrip code of “538708” & Scrip Id: ETIL on the BSE. The equity shares of ETIL are frequently traded on BSE within the meaning of explanation provided in

Regulation 2(i) of the SEBI (SAST) Regulations. The Target Company has already established connectivity with Central Depositories Services (India) Limited (CDSL) and National Securities Depository Limited (NSDL).

iv Presently, the Target Company is engaged in the business of presently, the Target Company is engaged in the business of investment & trading in shares & securities, providing loans.

v Brief audited Financial Information of the Target Company for the year ended March 31, 2015; March 31, 2016; March 31, 2017 and Unaudited Certified Financials for the six (6) months period ended September 30, 2017 are as follows are as follows:

Particulars	Year ended 31.03.2015 (Audited)	Year ended 31.03.2016 (Audited)	Year ended 31.03.2017 (Audited)	Year ended 30.09.2017 (Audited)
Total Revenue	43,979,263.99	221,155,931.07	146,727,099.65	307,349,10.00
Net Income i.e. Profit / (Loss) After Tax	43,979,263.99	221,155,931.07	146,727,099.65	307,349,10.00
EPS (in ₹)	0.05	0.16	0.06	0.37
Net worth / Shareholder Funds	362,185,110.56	365,138,281.54	366,254,800.00	376,355,918.48

The present Board of Directors of ETIL are as follows:

Sr. No.	Director Name	DIN	Address	Designation	Date of Appointment	Qualification and Experience	Whether Promoter or not
1.	Sujay Rakshit	00698334	K-104, Kamdahari, Bosepara, P. O. Garia Kolkata 700084, West Bengal, India.	Director	27/08/2002	MBA	No
2.	Sureshkumar Jain	00705828	3E, Ganguly Lane, Kolkata 700007, West Bengal, India.	Director	24/02/2014	B.com	No
3.	Pradipkumar Agrawal	02195733	Bhola Apartment, 4th Floor, Flat No.402 21/1 Mahendra Nath Roy, Lane Howrah 711101, West Bengal, India.	Director	27/08/2002	Chartered Accountant	No
4.	Murari Agrawal	05302257	21, Khetra Mitra Lane, 6th Floor Ganpati Apartment, B Block, Salasia Howrah 711106, West Bengal, India.	Wholetime Director	12/06/2012	Higher Secondary	No
5.	Tuhina Rakshit	07178447	K-104, Kamdahari Bose Para, Regent Park Kolkata 700084, West Bengal, India.	Director	14/05/2015	MCA	No
6.	Sourav kedia	07589569	6/9 Mahendra Nath Roy, 1st Bye Lane Mullick Bhatakt, 4th Floor, Howrah 711101, West Bengal, India.	Managing Director	06/02/2017	Company Secretary	No
7.	Ashish Nath	07781524	Taldi, Taldi South 24 Parganas Kolkata 743376, West Bengal, India.	Additional Director	17/04/2017	Higher Secondary	No

C. DETAILS OF THE OPEN OFFER:

i The Acquirers have made the an Open Offer in accordance with the Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to acquire 48,54,090 equity shares of ₹ 10 each representing 26.00% of total equity and voting share capital of the Target Company, at a price of ₹ 20 (Rupees Twenty Only) per equity share (the “**Offer Price**”) payable in cash, subject to the terms and conditions mentioned hereinafter.

ii This open offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company as on January 23, 2018 (“**Identified Date**”), other than parties to the Share Purchase Agreement and the Acquirers (who is the shareholder as on the date of PA).

iii The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer within ten working days of the expiry of the tendering period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques / pay order / demand drafts / electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order.

iv As on the date of Public Announcement, to the best of the Acquirer’s knowledge, no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the offer would be subject to the receipt of such other statutory approvals.

v This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation19 (1) of SEBI (SAST) Regulations and is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.

vi The Acquirers have not acquired any Equity Shares of Target Company after the date of PA till the date of this DPS. Further, the Acquirers undertake that if they acquire any Equity Shares in the Target Company during the Offer Period, they will inform the BSE and the Target Company within 24 hours of such acquisitions.

vii The offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company. The Manager to the Offer i.e., Gretex Corporate Services Private Limited does not hold any equity shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the equity shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer to the expiry of 15 Days from the date of closure of this Open Offer.

ix This Offer is subject to the receipt of the statutory and other approvals of this DPS. In terms of Regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the offer will stand withdrawn.

x The equity shares will be acquired by the Acquirers free from all lien, charges and encumbrances and together with all the rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

xi There are no conditions stipulated in the SPA between the Sellers and the Acquirers, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

D. The Acquirers does not have any plans to dispose off or otherwise encumber any significant assets of ETIL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and / or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirers undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of Regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

E. As per Regulation 38 of SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended (“SCRR”), the Target Company is required to maintain at least 25% Public Shareholding, on continuous basis for listing. Pursuant to completion of this Offer, assuming full acceptance to this Offer, the public shareholding in the Target Company will not fall below the minimum public shareholding requirement as per the Securities Contract (Regulation) Rules, 1957 as amended.

I. BACKGROUND TO THE OFFER

i The Acquirers intends to acquire ₹ 27,075 equity shares pursuant to Share Purchase Agreement (“SPA”) dated December 14,2017 at a price of ₹ 20 (Rupees Twenty only) aggregating to ₹ 5,54,41,500 (Five Crore Fifty Four Lakh Forty One Thousand Five Hundred Only) (referred to as “Sale Shares”), details of which are as follows:

Sellers (Promoter)			Acquirers		
Name	No. of Equity Shares	% of Shares/ Voting Rights	Name	No. of Equity Shares	% of Shares/ Voting Rights
Real Touch Finance Ltd (Formerly Associated Cereals Limited)	600	-	Kasambhai Umarbhai Shekh	10,00,000	5.36%
One Stop Mercantile Pvt Ltd	11,21,475	6.01%	Shekh Hasina Kasambhai	10,00,000	5.36%
Proteck Export Commercial Pvt Ltd	16,50,000	8.84%	Robert Resources Limited	7,72,075	4.13%
TOTAL	27,72,075	14.85%	TOTAL	27,72,075	14.85%

Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirers in compliance with the Regulation 3(1) & 4 of the SEBI (SAST) Regulations.

The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations, 2011.

The prime objective of the Offer is to acquire substantial acquisition of shares / voting rights accompanied with the change in control and management of the Target Company.

iv This Open Offer is for acquisition of 26.00% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirers shall hold the majority of the Equity Shares by virtue of which it shall be in a position to exercise effective management and control over the Target Company.

v The Acquirers also intend to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance herof.

vi The Acquirers proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders. The main purpose of takeover is to expand the Company’s business activities in same / diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

II. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are as follows:

Sr. No.	Name	No.of Equity Shares	% of Shares/ Voting Rights
1.	Shareholding prior to the date of PA, i.e. December 14,2017	Nil	Nil
2.	Shareholding on the PA date as acquired through SPA dated December 14,2017	27,72,075	14.85%
3.	Shares acquired between the PA date and the DPS date	Nil	Nil
4.	Shares to be acquired in the Open Offer	48,54,090	26%
5.	Post Offer shareholding (*)as on 10th working day after closing of tendering period	76,26,165	40.85%

* Assuming all the shares which are offered are accepted in the Open Offer.

III. OFFER PRICE

i The Equity Shares of the Target Company are listed at the Platform of BSE Limited (BSE) & The Calcutta Stock Exchange Limited (CSE). At BSE Ltd, the shares are placed under Group “T” having Scrip Id: ETIL. The Scrip Id of BSE and CSE are as follows:

Name of the Stock Exchanges	Scrip Id
BSE	538708
CSE	015111

ii The total trading turnover in the Equity Shares of the Target Company on the BSE and CSE based on trading volume during the twelve calendar months prior to the month of PA (December 01, 2016 to November 30, 2017) is as given below:

Stock Exchange	Total No. of Equity Shares traded during the Twelve calendar
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